



2026:AHC:174907

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7899 of 2026

Satyabeer Bharati @ Shakti Bhardwaj

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Neeraj Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant; and learned AGA for the State.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 58 of 2026, under Sections 3, 4, 5, 6 and 7 of the Immoral Traffic (Prevention) Act, 1956, Police Station – Rajatalab, District Varanasi, with a prayer to enlarge him on anticipatory bail, as the applicant apprehends his arrest in the aforesaid case.
3. The learned counsel for the applicant contends that the applicant has no criminal antecedents. The First Information Report (FIR) was lodged by the police on the basis of information received from a police informer. The applicant is not named in the FIR. However, his alias is mentioned as 'Shakti Bharadwaj', whereas he is known as 'Shakti Bharti'. The learned counsel for the applicant contends that the allegation is of running a brothel under the guise of a Spa Centre. The learned counsel for the applicant contends that the applicant has a labour license for a Spa Centre. The premises in question was owned by one Manoj Kumar Gupta and the agreement for the property in question was executed by Manoj Kumar Gupta in favour of Anil Kumar. The applicant was not shown present on the spot and has been implicated solely due to the fact that the applicant had a valid labour license for a Spa Centre. The applicant was not responsible for the day-to-day activities of the Spa Centre. Running a Spa Centre is not illegal.
4. The learned AGA has opposed the prayer for grant of bail and has contended that the applicant is the primary accused. He was the one who

was running the Spa Centre and was involved in the business of immoral trafficking of women. The co-accused have been arrested from the spot. Mobile phones, certain objectionable material in the form of condoms and cash have been recovered from the place in question. Couples were found in compromising positions in the different rooms of the Spa Centre. There is no doubt that the spa was being run as a front for a brothel.

5. I have considered the submissions made by the learned counsel for the parties.

6. The applicant is stated to have a valid labour department certificate. The applicant has no criminal antecedents. The lease for the property in question has admittedly been executed by the owner of the property in favour of Anil Kumar. The applicant has no criminal antecedents.

7. Taking into consideration the entire facts and circumstances of the case, as discussed above, I deem it appropriate to enlarge the applicant on anticipatory bail.

8. The anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant- **Satyabeer Bharati**, involved in the aforesaid case crime, he shall be released on anticipatory bail, on his furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. The applicant shall not leave India without the previous permission of the Court;
- iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 19, 2026
Kushal